

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.1852 of 1991

Date of Decision: 23.4.93.

Km.BhagwatiApplicant.

Versus

Union of IndiaRespondent.

CORAM:

The Hon'ble Mr.Justice S.K.DHAON, VICE-CHAIRMAN(J)
The Hon'ble Mr. S.R.ADIGE, MEMBER(A)

Present: Shri P.L.Mimroth, Counsel for the applicant.

Shri Rajesh ,Counsel for the respondent..

JUDGMENT(ORAL)
(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

The petitioner was working as a Hindi Typist on casual basis . She was dis-engaged from service. Her prayer is that the respondents may be directed to re-engage her.

2. A reply has been filed on behalf of the respondents.

3. We have heard the learned counsel for the parties.

4. We direct that the respondents shall consider the case of the applicant for re-engagement on merit^{and} according to law after giving preference to her over juniors and freshers.

5. With these observations, this application is disposed of finally but without any order as to costs.

Adige
(S.R.ADIGE)
MEMBER(A)

(ug)

Suy
(S.K.DHAON)
VICE-CHAIRMAN.